Ordinance 33 (XXXIII)

METHOD OF ELECTION
Members of Maj1is-I-Ta1imi (Academic Council)

Whenever two teachers from each Faculty, have to be elected by the teachers from the Faculty concerned for the membership of thte Majlis-i-Talimi (Academic Council), Jamia Millia Islamia, under Statute 15(1) x-a, the following method shall be followed.

1. All Professors, Readers, Lecturers and other Teachers i.e. Teachers other than Professors, Readers and Lecturers of the Faculty shall have the right to vote, hereinafter called “teachers".

2. All the permanent teachers working in a Faculty shall be eligible for contest in the elections.

3. The elections shall be held by secret ballot. Each voter shall cast his vote for the election of two Teachers in the respective faculty.

4. In *case* of existence of any vacancy or va*cancies,* the method of *election* shall be the same as mentioned in this Ordinance.

5. The Shaikhul Jamia shall appoint a person as Returning Officer, who shall conduct and supervise the election.

6. The date of election shall be fixed within 30 days from the date the vacancy occurs

7. A notice announcing the date of election and the number and particulars of the vacancy or vacancies of staff members and the name of the Returning Officer with his address shall be sent by the Registrar atleast 20 days before the date fixed for the election to all the Heads of Departments of Studies of the Jamia for circulation among the members of the teaching staff in the Department concerned Besides, a copy of the aforesaid notice as well as a complete list of all the Teachers as voters, shall be put up by the Musajjil on the notice-board at the Registrar's-Office of the Jamia.

8. Any objection(s) to the List mentioned in Para 7 above received in the Registrar's Office of the Jamia within 7 days from the date of issuance of the notice, shall be scrutinised and decided by the Returning Officer and if necessary, corrections shall be made in the list within five days from the date of the issuance notice.

9. (1) The name of every candidate for election shaIl be proposed by a teacher and seconded by another teacher as defined in aforesaid Para 1,

   (2) Each proposal shall contain the full name, designation of the teacher and name of the Department of Studies in which he is working. Each proposal will also *contain the* following particulars:

      (a) Name of the candidate for the election;

      (b) Name of the Proposer with signature; and

      (c) Name of the Seconder with signature.

   (3) The proposal shall be dated and signed by the Proposer and Seconder. No proposal shall be deemed valid unless the person proposed for election signifies his consent in writing.

   (4) The proposal, containing at the required information under this Para, shall be sent to the Returning Officer so as to reach him within nine days from the date of issuance of the notice.

10. The name of candidates for election shall be put on the notice-board at the Registrar's Office after scrutiny by the Returning Officer Within two days of the last day of the filing of nomination paper.

11. A candidate for election may withdraw his candidature within four days of filing his nomination papers.

12. The final list of candidates for election shall be put on the notice-board of the Registrar's Office within two days after the expiry of the date of the withdrawal.

13. Votes polled in the election shall be counted in the presence of the candidate and/or their agents. The name of their agents shall be submitted by the candidates to the Returning Officer atleast one day before the date of election.

14. The candidates who have obtained the highest number of votes, shall be declared to have been duly elected When two or more candidates have obtained an equal number of votes and the vacancies available are less in number, the Shaikhul Jamia (Vice-Chancellor) shall determine by drawing lots in the presence of the candidates concerned as to which of the aforesaid candidates shall be deemed to have been elected.